

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION No. 1938
TO BE ANSWERED ON 05-05-2016

Acquisition of Land

†1938. SHRI ARVIND SAWANT:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the compensation being paid to the farmers of Maharashtra for the acquisition of their land along with the date on which this rate was fixed;
- (b) whether the Government of Maharashtra has sent a proposal to the Union Government to increase the rate of compensation so as to enable it provide housing, industrial plots and employment to a person of their families;
- (c) the action taken or proposed to be taken by the Government in this regard; and
- (d) the reasons for delay in this regard?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

- (a) Land and its management lies exclusively within the legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. A central and systemic record of land acquired in different states is not maintained by the Central Government.
- (b) to (d): Section 107 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 gives powers to State Legislatures to enact any law more beneficial to the effected families. Accordingly, there is no need to send any proposal relating to increase in rate of compensation to the Union Government, nor has any been received.
